

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
A.B.A. No. 3082 of 2020

Sandeep Khowala @ Sandip Khowala Petitioner
Versus
State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Amritansh Vats, Advocate.
For the State : Mr. V.N. Jha, A.P.P.

02/Dated: 09/09/2020

Heard, learned counsel for the petitioner, Mr. Amritansh Vats.

Learned counsel, Mr. Amritansh Vats has submitted that the arguing counsel is coming from out station, as such, one week's time may be granted.

Learned counsel for the State has no objection.

Considering the same, this case is adjourned for one week.

Let the case be listed along with record of B.A. No.62/2019, B.A. No.2278/2019, B.A. No.2613/2019, B.A. No.6580/2019 and other analogous bail applications pending before this Court.

Put up this case after one week.

In the meantime, petitioner shall remove the defects.

(Kailash Prasad Deo, J.)

Sunil-Jay/